

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL PRINCIPAL BENCH

ITEM No. 102
(IB)-1024/(ND)/2018

IN THE MATTER OF:

M/s Realfin Solutions Pvt. Ltd.
v.
M/s Nikhil Footwears Pvt. Ltd.

.... Applicant/petitioner
.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner : Mr. Kunal Godhwani, Adv.
For the Respondent(s) :

ORDER

Time for filing rejoinder was given on 14.12.2018, which was to be filed within 10 days thereof. The period of more than three weeks is gone by. Nevertheless rejoinder has not yet been filed. Right to file rejoinder is closed.

List for arguments on 19.02.2019.

Sd/-
(M.M.KUMAR)
PRESIDENT

Sd/-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

10.01.2019
Mukesh